

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.736/MP/2025

Subject : Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026 on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners.

Petitioner : Welspun Living Limited (WLL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Tannishtha Chatterjee, Advocate, WLL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL
Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupiner Kaur, Advocate, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that *vide* Record of Proceedings dated 29.4.2026, the Respondent/CTUIL was directed to file its reply within two weeks. However, no reply has been filed by the Respondent/CTUIL so far. The learned counsel also apprised that their Project has been commissioned.



2. In response, the learned counsel for the Respondent/CTUIL sought an additional week to file a reply. The learned counsel further submitted that CTUIL has also raised a bill of Rs. 2.63 crore on the Petitioners towards the transmission charges.

3. Considering the above, the Commission granted the Respondent/CTUIL a week's time to file its reply, with a copy to the Petitioners, who may file their rejoinder within two weeks thereafter.

4. CTUIL is directed to file its reply in compliance with ROP dated 17.2.2026, within a week.

5. The Petition will be listed for hearing on **24.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)